



**తెలంగాణ రాజపత్రము**  
**THE TELANGANA GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

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No. 1] HYDERABAD, SUNDAY, JUNE 24, 2018.

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**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS Etc.**

The following is the authoritative text in English language of the Ordinance promulgated by the Governor on the 24th June, 2018 being published under article 348 (3) of the Constitution of India for general information:-

**TELANGANA ORDINANCE No. 1 OF 2018.**

Promulgated by the Governor in the Sixty-ninth Year of the Republic of India.

**AN ORDINANCE TO AMEND THE TELANGANA STATE  
COMMISSION FOR DEBT RELIEF (SMALL  
FARMERS, AGRICULTURAL LABOURERS AND  
RURAL ARTISANS) ACT, 2016.**

Whereas, the Legislature of the State is not now in session and the Governor of Telangana is satisfied that

[1]

O. 75-1 (RSN)

circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

Short  
title  
and  
commen-  
cement.

1. (1) This Ordinance may be called the Telangana State Commission for Debt Relief (Small Farmers, Agricultural Labourers and Rural Artisans) (Amendment) Ordinance, 2018.

(2) It shall come into force at once.

Amend-  
ment of  
section 3.  
Act No.12  
of 2016.

2. In the Telangana State Commission for Debt Relief (Small Farmers, Agricultural Labourers and Rural Artisans) Act, 2016, in section 3, in sub-section (2), for item (i), the following shall be substituted, namely,-

“(i) an eminent person having experience : Chairman”  
and expertise in the field of law/  
agriculture/ economic sector

**E.S.L. NARASIMHAN,**  
Governor of Telangana.

**V. NIRANJAN RAO,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.